

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2590**  
TO BE ANSWERED ON 01.12.2016

**IRREGULARITIES UNDER RURAL SCHEMES**

**2590. SHRI J.J.T. NATTERJEE:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government is aware of the fact that there is much corruption, misuse and malpractice in the implementation of the programme at every level-from selection of beneficiaries to the getting benefits under the rural schemes and if so, the details thereof, State/UT-wise;
- (b) whether bribing is a sine qua non for getting benefits under the rural development schemes and if so, the details thereof;
- (c) whether the Government has any mechanism to monitor the implementation of the rural schemes so as to initiate corrective measures; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT**  
**(SHRI RAM KRIPAL YADAV)**

(a) : The Ministry of Rural Development, inter alia, is implementing Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Deendayal Antyodaya Yojana - National Rural Livelihood Mission (DAY-NRLM), Deen Dayal Upadhyay - Gramin Kaushalya Yojana (DDU-GKY), Pradhan Mantri Awaas Yojana –Gramin (PMAY-G), Pradhan Mantri Gram Sadak Yojana (PMGSY) and National Social Assistance Programme (NSAP) to bring about overall improvement in the quality of life of the people in rural areas through employment generation, strengthening of livelihood opportunities, promoting self employment, skilling of rural youths, provision of social assistance and other basic amenities. Detailed instructions by way of Standard Operating Procedure (SOP) for dealing with complaints have been issued to States/UTs.

(b) : No Madam. The Ministry has been receiving programme specific complaints from time to time on certain irregularities in implementation of these programmes such as delay in payment of wages, non adherence to the programme guidelines, corrupt practices and favouritism etc. Since the responsibility of implementation of Programmes is vested with the State Governments, all complaints received in the Department are forwarded to the concerned state Governments for taking appropriate action including investigations, as per law.

(c) & (d): In order to ensure that the programme benefits reach the rural poor, in full measure and the objectives of schemes are achieved, the Department has evolved a comprehensive multi-level and multi-tool system of monitoring and evaluation of the implementation of its programmes which include Review by the Union Ministers, Performance Review Committee Meetings, State Vigilance & Monitoring Committees, District Development Co-ordination and Monitoring Committee named as “DISHA”, submission of reports by third party monitoring through National Level Monitors, Area Officers Schemes, Concurrent Evaluation and Impact Assessment Studies, monitoring the submission of Utilization Certificates. Corrective measures are taken by the Government, when required, for effective implementation of rural development schemes.

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